

ODISHA ACT 1 OF 1945

THE MADRAS ESTATES LAND (ODISHA AMENDMENT) ACT, 1945

(30th March 1945)

AN ACT TO AMEND THE MADRAS ESTATES LAND
AMENDMENT ACT, 1934 IN ITS APPLICATION TO ODISHA.

WHEREAS it is expedient to amend the Madras Estates Land (Amendment) Act, 1934, in its application to Orissa for the purposes hereinafter appearing ;

Madras
Act VIII
of 1934

AND WHEREAS the Governor of Orissa has, by a Proclamation under section 93 of the Government of India Act, 1935, assumed to himself all powers vested by or under the said Act, in the Provincial Legislature ;

NOW, THEREFORE, the Governor of Orissa in exercise of the legislative powers assumed to himself by the Proclamation aforesaid, hereby enacts as follows :—

Short title
and com-
mencement

1. (1) This Act may be called the Madras Estates Land (Orissa Amendment) Act, 1945.

(2) It shall come into force at once.

Amend-
ment of
section 127
of Madras
Act VIII
of 1934

2. In sub-section (2) of section 127 of the Madras Estates Land (Amendment) Act, 1934, for the expression "1st day of April 1945", in all the places where it occurs, the expression "1st day of April 1946" shall be substituted and shall be deemed always to have been substituted.

Madras
Act VIII
of 1934